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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.581/94

dt.23-6-97

Between

K. Muralidhar Naidu : Applicant

and

The General Manager
SC Rly., Secunderabad

2. Divnl. Rly. Manager
SC Rly., Vijayawada

3. Sr. Divnl. Personnel Officer
SC Rly., Vijayawada

4. Asstt. Personnel Officer : Respondents
SC Rly., Vijayawada

Counsel for the applicant : J.M. Naidu
Advocate

Counsel for the respondents : K. Siva Reddy
SC for Railways

Coram

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. A.M. SIVA DAS, MEMBER (JUDL.)

OA.581/94

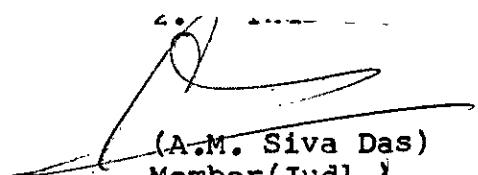
dt.23-6-97

Judgement

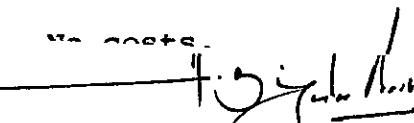
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.))

Heard Sri J.M. Naidu for the applicant and Sri K. Siva Reddy for the respondents.

1. After making his submissions, the learned counsel for the applicant stated that he proposes to file a representation to Respondent-1 for the consideration of his request contained in this OA. This remedy should have infact been availed of prior to filing the OA before the Tribunal. Since, however, the applicant himself now desires to avail of this avenue, he is permitted to do so. He shall file a representation to Respondent-1 through proper channel within three weeks from today. Respondent-1, or an appropriate staff officer under him, shall examine the case of the applicant on merits, take a suitable decision in the matter, and communicate the same through a speaking order within 60 days of the receipt of such representation from the applicant.



(A.M. Siva Das)
Member(Judl.)

~~no costs~~

(H. Rajendra Prasad)
Member(Admn.)

Dated : June 23, '97
Dictated in Open Court

Arulai
Deputy Registrar *562* CC

sk

O.A. 581/94.

To

1. The General Manager,
SC Rly Secunderabad.
2. The Divisional Railway Manager,
SC Rly, Vijayawada.
3. The Sr. Divisional Personnel Officer,
SC Rly, Vijayawada.
4. The Assistant Personnel Officer,
SC Rly, Vijayawada.
5. One copy to Mr.J.M.Naidu, Advocate, CAT.Hyd.
6. One copy to Mr.K.Siva Reddy, SC for Rlys, CAT.Hyd.
7. One copy to HHRP(M(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm

T COURT

581/97

TYPED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. A.M. Sinha in (1)

Dated: 23 - 6 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

581/96

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

